

By Fax/Spl. Messenger/Speed Post

ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI-110001

No.437/6/1/ECI/INST/FUNCT/MCC/2021

Dated: 28th September, 2021

To

1. The Cabinet Secretary,
Government of India,
Rashtrapati Bhawan,
New Delhi.
2. The Secretary to the Government of India,
Department of Programme Implementation,
Sardar Patel Bhawan,
New Delhi.
3. The Chief Secretaries to the Government of :-
 - a) Andhra Pradesh, Amaravati Velagapudi;
 - b) Assam, Dispur;
 - c) Bihar, Patna;
 - d) Haryana, Chandigarh;
 - e) Himachal Pradesh, Shimla;
 - f) Karnataka, Bangaluru;
 - g) Madhya Pradesh, Bhopal;
 - h) Maharashtra, Mumbai;
 - i) Meghalaya, Shillong;
 - j) Mizoram, Aizawl;
 - k) Nagaland, Kohima;
 - l) Rajasthan, Jaipur;
 - m) Telangana, Hyderabad;
 - n) West Bengal, Kolkata
 - o) UT of Dadra & Nagar Haveli
and Daman & Diu, Daman
4. The Chief Electoral Officers of :-
 - a) Andhra Pradesh, Amaravati Velagapudi
 - b) Assam, Dispur;
 - c) Bihar, Patna;
 - d) Haryana, Chandigarh;
 - e) Himachal Pradesh, Shimla;
 - f) Karnataka, Bangaluru;
 - g) Madhya Pradesh, Bhopal;
 - h) Maharashtra, Mumbai;
 - i) Meghalaya, Shillong;
 - j) Mizoram, Aizawl;
 - k) Nagaland, Kohima;
 - l) Rajasthan, Jaipur;
 - m) Telangana, Hyderabad;
 - n) West Bengal, Kolkata
 - o) UT of Dadra & Nagar Haveli
and Daman & Diu, Daman

Subject: - Release of funds under MPs'/MLAs' Local Area Development Scheme - reg.

Sir,

I am directed to refer to the Commission's Press Note, dated 28th September, 2021 (available at ECI's web-site:- "<https://eci.gov.in/>"), announcing schedule for Bye-elections in Parliamentary/Assembly Constituencies of various States and to state that with this announcement,

the provisions of Model Code of Conduct for the guidance of the Political Parties and Candidates have come into force with immediate effect.

2. The matters relating to the release of funds under the Member of Parliament Local Area Development Schemes shall be dealt with in pursuance of the Commission's letter No. 437/6/INST/2016-CCS dated 29th June, 2017, regarding enforcement of Model Code of Conduct during bye-election, which inter-alia provides that-

- a) No fresh release of funds under the Member of Parliament (including Rajya Sabha members) Local Area Development fund shall be made in any part of the **district(s) in which the Assembly/Parliamentary Constituency is situated where election is in progress, till the completion of election process. In case the constituency is comprised in the State Capital/Metropolitan Cities/Municipal Corporations, the aforesaid instructions shall be applicable in the area of concerned Constituency only.** Similarly no fresh release of funds under the MLAs'/MLCs' Local Area Development Fund shall be made, if any such scheme is in operation, till the completion of election process.
- b) No work shall start, in respect of which, work orders may have been issued before the issue of this letter but the work has actually not started in the field. These works can start only after the completion of election process. However, if a work has actually started, that can continue.
- c) There shall be no bar to the release of payments for completed work(s) subject to the full satisfaction of the concerned officials.
- d) Where schemes have been cleared and funds are provided or released and materials procured and reached the site such scheme may be executed as per programme.

Yours faithfully,



(ASHWANI KUMAR MOHAL)
SECRETARY